

1		2		3	
		Revenue	Capital		
		Rs.	Rs.		
35.	Civil Supplies	34,23,000	..		
36.	Irrigation	3,50,88,000	..		
37.	Public Works — Buildings	96,28,000	..		
38.	Public Works— Establishment and Tools and Plant.	1,35,39,000	..		
39.	Roads and Bridges	9,10,76,000	..		
41.	Relief on Account of Natural Calamities	84,47,000	..		
42.	Pensions and other Retirement Benefits	2,64,53,000	..		
43.	Miscellaneous	5,000	..		
44.	Stationery and Printing.	39,38,000			
45.	Forest Department	39,21,000			
46.	Compensation and Assignments	1,03,77,000			
47.	Compensation to Zamindars		92,00,000		
49.	Capital Outlay on Agriculture		5,000		
50.	Capital Outlay on Industrial Development		3,98,94,000		
51.	Capital Outlay on Irrigation	3,50,10,000		
52.	Capital Outlay on Public Works—Buildings		56,16,000		
53.	Capital Outlay on Roads and Bridges.		1,71,26,000		
54.	Capital Outlay on Road Transport Services and Shipping	1,000		
55.	Capital Outlay on Forests	27,67,000		
56.	Miscellaneous Capital Outlay	6,62,51,000		
57.	Loans and Advances by the State Government	52,94,11,000		

16.51 hrs.

MR. SPEAKER: The question is:

TAMIL NADU APPROPRIATION BILL** 1977

THE MINISTER OF FINANCE AND REVENUE AND BANKING (Shri H. M. Patel): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77.

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77.

The motion was adopted.

SHRI H. M. PATEL: I introduce† the Bill.

**Published in Gazette of India Extraordinary, Part II, section 2, dated 30-3-77.

†Introduced with the recommendation of the Vice President acting as President.

I beg to move††:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

MR. SPEAKER: We now take up the clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. M. PATEL: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: Now, we have very short time available for both the Nagaland and the Pondicherry Budgets. If you want again all parties to speak I am helpless.

SHRI ARAVINDA BALA PAJANOR (Pondicherry): As far as Pondicherry Budget is concerned, I rise on a point of order

MR. SPEAKER: You can make a submission or say something. A point of order is something which I cannot understand. There is nothing before the House now.

16.54 hrs.

NAGALAND BUDGET, 1977-78—
GENERAL DISCUSSION AND
DEMANDS†† FOR GRANTS ON
ACCOUNT, 1977-78

MR. SPEAKER: We now take up the Nagaland Budget.

Motion moved:

"That the respective sums not exceeding the amount on Revenue Account and Capital Account shown in the third Column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Nagaland, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1, 3 to 9 and 12 to 54."

††Moved with the recommendation of the Vice-President acting as president.